



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Feb/202526/17

DATED: 17/02/2026

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Feb/202526/17 dated 17/02/2026 of Norms Committee - II for the year 2025-26 was held on 17/02/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

SI.NO.	NAME AND DESIGNATION OF REPRESENTATIVES	DEPARTMENT
1	SHRI S.K. BHATNAGAR, CONSULTANT (SKB)	TECHNICAL CONSULTANT, DGFT

2	SHRI SHAISH KUMAR, CONSULTANT (TEC-3)	TECHNICAL CONSULTANT, DGFT
3	SHRI S.K. JAIN, CONSULTANT	DPIIT
IN ATTENDANCE		
1	SHRI YASHWANT KUMAR SINGH, Dy. DGFT	DGFT
2	SHRI SANDEEP KUMAR, FTDO	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Feb/202526/17
Case Status	Case Rejected
Party Name	ICE STEEL 1 PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00006610AM25
RA File Number	042404000021 AM21
Licence No and Date	0410166846/25/06/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that a DL has been issued to the firm dated 01.09.2025 for furnishing following information/documents: I. A complete description of the item of export according to the Purchase Order. Submit a copy of the PO. II. Drawing of each export item indicating the weight of raw material and weight of end product to be exported. III. Process flow chart of each export product and wastage thereof at each stage of operation. Material balance sheet of the imported material and indigenous input, if any, and the final weight of the export product indicating uses of imported material separately. IV. Imported material specification and copy of each MTC. As the firm has not responded to the Deficiency Letter despite issuance of multiple auto-reminders over a period exceeding 150 days. Hence, the Committee has decided to reject the case. The case stands rejected.	

Case No.	2 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00005662AM24
RA File Number	05AA04091492 AM22
Licence No and Date	0511005499/20/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further	

examination and comment of technical authority.

The case stands deferred.

Case No.	3 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MMP INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002259AM23
RA File Number	50AX04000035 AM23
Licence No and Date	5011000529/25/07/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	4 / NC/2/MEET/Feb/202526/17			
Case Status	Case Approved			
Party Name	ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026			
HQ File Number	HQRNORM REVIW00002501AM26			
RA File Number	07AX04000566 AM23			
Licence No and Date	0711005066/20/08/2022			
Norms Committee Decision:				
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:				
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE TO BE ALLOWED

1	LEAD ALLOY IN 2200.00 MTS THE FORM OF INGOTS (LEAD CALCIUM ALLOY)	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.
2	LEAD ALLOY IN 500.00 MTS THE FORM OF INGOTS (LEAD ANTIMONY ALLOY)	LEAD ACID BATTERY SCRAP (AS PER ISRI CODE RAINS.	1.06 KG/KG ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

COMPOSITION OF ITEM OF EXPORT No 1: Lead Calcium Alloy (Ca): 0.07% +/- 0.01%, Tin (Sn): 1.2 to 0.1% Min, Aluminium (Al): 0.008% to 0.005% Max and Lead (Pb): Remainder.

COMPOSITION OF ITEM OF EXPORT No 2: Lead Antimony Alloy (3% Grade) Antimony (Sb): 3.20% +/- 3.4%, Arsenic (As): 0.2% to 0.25% Typical, Tin (Sn): 0.2% to 0.3% Typical and Lead (Pb): Remainder.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEMS AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RAINS) FOR MANUFACTURING OF REFINED LEAD INGOTS, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	5 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00005646AM26
RA File Number	08AX04001013 AM23
Licence No and Date	0811006010/14/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

AS PER FLOW CHART GIVEN LLDPE, PET, AND CPP IS ALSO USED. PLEASE INDICATE THE QTY USED OF THESE ITEMS

The case stands deferred.

Case No.	6 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	GSTP (HFS) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00001259AM25
RA File Number	02AX04000353 AM23
Licence No and Date	0211003072/20/09/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	7 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00009236AM24
RA File Number	04AX04001132 AM24
Licence No and Date	0411007138/20/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

ROTAR BLADE FOR WIND TURBINE - 50 NOS

IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED

“WEIGHT PER BLADE SHOULD BE 24,249 KG”

ITEM OF IMPORT

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED AS PER G.N. 4

1, 2, 4, 6, 8, 12, 13, 15, 16, 17, 18, 22, 23, 24, 27, 28, 29, 30, 40, 45, 57, 59, 67, 68, 70, 73, 80, 86, 87, 99, 100, 101, 102, 103, 104, 105, 107, 109, 110, 111, 112, 113, 114, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 131, 133, 134, 137, 138, 139, 143, 146, 151, 152, 155, 157, 159, 167, 170

2. FOLLOWING ITEMS ARE CONSUMABLES AND MAY BE ALLOWED TOGETHER WITHIN 2 % OF FOB VALUE

5, 9, 10, 11, 37, 53, 54, 55, 64, 65, 78, 84, 106, 108, 128, 129, 130, 132, 135, 136, 140, 141, 142, 144, 145, 147, 148, 149, 150, 153, 154, 156, 158, 160, 161, 162, 164, 166, 169, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	8 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	CHANDRA ENGINEERS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00005614AM26
RA File Number	05AX04000997 AM25
Licence No and Date	0511026375/01/07/2024

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Copy of the representation letter of the firm for review of the case
2. Point-wise reply to DL recorded in NC minutes dt.21.03.25, which are as under:
 - i. Dimensional drawing, quantity in numbers and net weight per piece for each type of stamping.
 - ii. Input raw material dimensions and gross weight per piece for each type of stamping.
 - iii. Calculation sheet for import quantity requirement and wastage claimed.
 - iv. Sheet layout diagram during blanking.
 - v. GST invoice of scrap disposal.

The case stands deferred.

Case No.	9 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	SHRI SABHARI METALLURGICAL (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM REVIW00005571AM26
RA File Number	04AX04000034 AM26
Licence No and Date	0411009568/05/05/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED
1	LEAD ANTIMONY ALLOY (MINIMUM PURITY 90% PB CONTENT)	87.50 MTS	LEAD SCRAP AS PER ISRI CODE RINKS (AVG LEAD CONTENT 35%)	WASTAGE @ 6% ON THE NET CONTENT OF LEAD IN THE EXPORT PRODUCT.

NOTE: THE COMPANY HAS TO PRODUCE A CERTIFICATE OF ANALYSIS (COA) FROM THE CUSTOMS AUTHORIZED LABORATORY/SUPPLIER ON THE NET CONTENT OF LEAD IN THE IMPORTED ITEM AND ALSO CONSENT TO OPERATE FROM MOEF&CC/CPCB/SPCB FOR PROCESSING OF LEAD SCRAP (RINK) FOR MANUFACTURING OF LEAD ANTIMONY INGOTS, TO THE RA CONCERNED.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	10 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	SUYASH METAL PRESSINGS PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001467AM26
RA File Number	31AX04000102 AM26
Licence No and Date	3111004967/12/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE AND QUANTITY TO BE ALLOWED
1	COOLING PIPE WA045 - WWLCP04502050 WEIGHT OF ALLOY STEEL SEAMLESS TUBES OF DIA 8MM X 1MM X 5.02 MTR:	10565 NOS (4205.00 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 5.02 MTR QTY: 2166.00 KGS	WASTAGE: NIL QTY: AS APPLIED

	2166.00 KGS WEIGHT OF THE OTHER DOMESTIC ITEMS: 2039.00 KGS TOTAL WEIGHT: 4205.00 KGS			
2	COOLING PIPE WA075 - WWLCP07502082 WEIGHT ALLOY STEEL SEAMLESS TUBES OF DIA 8MM X 1MM X 5.02 MTR: 9834.00 KGS WEIGHT OF THE OTHER DOMESTIC ITEMS: 8140.00 KGS TOTAL WEIGHT: 17974.00 KGS	22000 NOS (17974.00 KGS)	ALLOY STEEL SEAMLESS TUBE DIA 8MM X 1MM X 5.02 MTR. QTY: 9834.00 KGS	WASTAGE: NIL. QTY: AS APPLIED

NOTE: THE GRADE AND SIZE OF IMPORTED ALLOY STEEL SEAMLESS PIPE SHOULD MATCH THE GRADE OF THE SEAMLESS PIPE OF THE EXPORT PRODUCT.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	11 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001464AM26
RA File Number	02AX04000185 AM26
Licence No and Date	0211008892/12/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Net weight of export items at Sl. No 1 to 7 under the Advance Authorisation may be specified as under:

S.No.	Net weight (MT)
1	7.45
2	5.57
3	6.73
4	9.98
5	4.99
6	7.65
7	1.53

2. Quantity of import items at Sl. No. 1, 4, 7, 10, 13, 16 & 19 i.e. Aluminium Alloy may be allowed as 1.01 Kgs/Kg content in the respective export items.

3. Quantity of import items at Sl. No. 2, 5, 8, 11, 14, 17 & 20 i.e. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the respective export items.

4. Quantity of import items at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 27, 30, 33, 36, 39, 42 & 45 i.e. Pine Wood may be allowed as per packing policy.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	12 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001556AM26
RA File Number	07AX04000470 AM26
Licence No and Date	0711014774/18/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: (i) List of components and consumables separately. (ii) Material balance sheet to arrive at the weight of export product (iii) Total value of consumable within overall value of FOB (%) The case stand deferred.	

Case No.	13 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001558AM26
RA File Number	07AX04000469 AM26
Licence No and Date	0711014776/18/06/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

- (i) List of components and consumables separately.
- (ii) Material balance sheet to arrive at the weight of export product
- (iii) Total value of consumable within overall value of FOB (%)

The case stand deferred.

Case No.	14 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	SAVERA AUTO COMPS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001595AM26
RA File Number	03AX04001452 AM26
Licence No and Date	0311044981/20/06/2025

Norms Committee Decision:

The Committee considered the case as per the agenda and, as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Submit a drawing with dimensions of the export product.
2. Submit the initial size of the CRCA required for making the final product.
3. What is the thickness of the imported CRCA?

The case stands deferred.

Case No.	15 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	NARAYAN POWER TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001637AM26

RA File Number	34AX04000247 AM26
Licence No and Date	3411006638/23/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1.- Details of all 4 Export Product is same. Please clarify. 2. Specifications of import items 2, 4, 6 & 8. Their weight and use in Export Product. The case stands deferred.	

Case No.	16 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	EMIRATES ALUMINIUM CONCEPTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001700AM26
RA File Number	56AX04000144 AM26
Licence No and Date	5611003985/25/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	17 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	C.M. RAJGARHIA PVT. LTD.
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001720AM26
RA File Number	02AX04000232 AM26
Licence No and Date	0211008969/26/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	18 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001768AM26
RA File Number	02AX04000226 AM26
Licence No and Date	0211008972/30/06/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

1. Net weight of export items at Sl. No 1 to 15 under the Advance Authorisation may be specified as under:

S.No.	Net weight (MT)
1	1.32
2	0.56
3	2.28
4	1.81
5	5.10
6	5.10

7	3.06
8	4.59
9	1.53
10	3.06
11	4.59
12	5.62
13	1.87
14	3.74
15	5.62

2. Quantity of import items at Sl. No. 1, 4, 7, 10, 13, 16, 19, 22, 25, 28, 31, 34, 37, 40 & 43 i.e. Aluminium Alloy may be allowed as 1.01 Kgs/Kg content in the respective export items.

3. Quantity of import items at Sl. No. 2, 5, 8, 11, 14, 17, 20, 23, 26, 29, 32, 35, 38, 41 & 44 i.e. FR XLPE Cable Compound may be allowed as 1.05 Kgs/Kg content in the respective export items.

4. Quantity of import items at Sl. No. 3, 6, 9, 12, 15, 18, 21, 24, 27, 30, 33, 36, 39, 42 & 45 i.e. Pine Wood may be allowed as per packing policy.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	19 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	ANAND ENGINEERING PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001789AM26

RA File Number	04AX04000287 AM26
Licence No and Date	0411009875/30/06/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	20 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001830AM26
RA File Number	31AX04000139 AM26
Licence No and Date	3111005033/02/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	21 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001817AM26
RA File Number	03AX04001362 AM26
Licence No and Date	0311045269/02/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	

The case stands deferred.

Case No.	22 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	EASY PHOTO VOLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001836AM26
RA File Number	05AX04000995 AM26
Licence No and Date	0511033640/03/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: i. Copy of application on ANF 4A & ; AA are required to be submitted. The case stand deferred.	

Case No.	23 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001863AM26
RA File Number	07AX04000560 AM26
Licence No and Date	0711014936/04/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: <u>ITEM OF EXPORT</u>	

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)-
(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,74,225 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35,45,46,52,56,63-74,80,94,99-111,114-117,147-149 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 95-98,112,118-135,143-148 ARE CONSUMABLES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	24 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001864AM26
RA File Number	07AX04000561 AM26
Licence No and Date	0711014937/04/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)---
(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,74,225 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 80, 94, 99-111, 114-117,

147-149 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 95-98, 112, 118-135, 143-148 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	25 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001865AM26
RA File Number	07AX04000559 AM26
Licence No and Date	0711014938/04/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

ITEM OF EXPORT

BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS)---
(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,74,225 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 2-20, 24-35, 45, 46, 52, 56, 63-74, 80, 94, 99-111, 114-117, 147-149 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4

2. IMPORT ITEMS 95-98, 112, 118-135, 143-148 ARE CONSUMBALES MAY BE ALLOWED WITHIN OVER ALL VALUE OF 5 % OF FOB (ALL TOGETHER)

3. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	26 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001867AM26
RA File Number	07AX04000557 AM26
Licence No and Date	0711014940/04/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. List of components and consumables separately. 2. Material balance sheet to arrive at the weight of export product 3. Total value of consumable within overall value of FOB (%) The case stand deferred.	

Case No.	27 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	STERLITE ELECTRIC LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001902AM26
RA File Number	03AX04001674 AM26
Licence No and Date	0311045421/07/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	28 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	ASEEM TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001941AM26
RA File Number	56AX04000154 AM26
Licence No and Date	5611004019/08/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as under: Import - 1.05 kg/kg. Content in Export Product. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	29 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001945AM26
RA File Number	03AX04001515 AM26
Licence No and Date	0311045486/08/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. Copy of application on ANF 4A & AA are required to be submitted. The case stand deferred.	

Case No.	30 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	DEXGREEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002002AM26
RA File Number	31AX04000160 AM26
Licence No and Date	3111005065/10/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	31 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00001994AM26
RA File Number	03AX04001760 AM26
Licence No and Date	0311045552/10/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: 1. Copy of application on ANF 4A & AA are required to be submitted. The case stand deferred.	

Case No.	32 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	NATH FOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002012AM26
RA File Number	09AX04000343 AM26
Licence No and Date	0911010010/11/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	33 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002051AM26
RA File Number	04AX04000361 AM26
Licence No and Date	0411009965/14/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: <u>ITEM OF EXPORT:</u> ROTAR BLADE FOR WOEG – 60 NOs. IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED : “WEIGHT PER BLADE SHOULD BE 20,183 KG +/-3 %”	

ITEM OF IMPORT

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

4 to 8, 24 to 27, 39 to 42, 45 to 47, 49 to 60, 68 to 79, 96 to 117, 121 to 123

2. IMPORT OF ITEM NO 1, 2, 3, 62, 124 ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH OVER ALL VALUE UP TO 1.0 % OF FOB VALUE

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	LUMINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002081AM26
RA File Number	02AX04000300 AM26
Licence No and Date	0211009093/15/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials).
2. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
3. Material balancing viz. net content of each imported and indigenous input, export product

wise.

4. Wastage claimed on each import items.

The case stands deferred.

Case No.	35 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	CYPRESS INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002089AM26
RA File Number	08AX04000484 AM26
Licence No and Date	0811015589/15/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	36 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MAN INDUSTRIES (INDIA) LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002114AM26
RA File Number	03AX04004381 AM25
Licence No and Date	0111026371/16/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:	

1. Copy of application on ANF 4A & AA are required to be submitted.

The case stands deferred.

Case No.	37 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	CUPREOUS FITTINGS
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002126AM26
RA File Number	04AX04000383 AM26
Licence No and Date	0411009985/16/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	QUANTITY & WASTAGE TO BE ALLOWED
1	5/8" COPPER U BEND	1917.00 KGS	5/8" COPPER TUBES, ALLOY NO GRADE 2 STANDARD 10773: 1995 TEMPER SOFT ANNEALED. QTY: 2075.00 KG	1969.71 KGS INCLUSIVE OF 2.75% WASTAGE ON THE NET WEIGHT OF THE EXPORT PRODUCT.

NOTE:

1. THE SIZE (OUTER DIAMETER RANGE: 15.88 MM, WALL THICKNESS: 0.7 MM) OF

- THE IMPORTED HIGH-QUALITY COPPER TUBES SHOULD BE MATCHED WITH THE SIZE (OUTER DIAMETER & WALL THICKNESS) OF THE EXPORT PRODUCT.
2. THE GRADE OF PURE COPPER (C12200 STANDARD: ASTM B280-2018) SHOULD MATCH THE GRADE OF 5/8" COPPER U BENDS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	38 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	HITACHI ENERGY INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002176AM26
RA File Number	05AX04001256 AM26
Licence No and Date	0511033953/18/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents: Copy of application on ANF 4A & AA are required to be submitted. The case stands deferred.	

Case No.	39 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MEW ELECTRICALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002171AM26
RA File Number	34AX04000265 AM26
Licence No and Date	3411006751/18/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority.

The case stands deferred.

Case No.	40 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002204AM26
RA File Number	04AX04000394 AM26
Licence No and Date	0411010013/21/07/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority. The case stands deferred.	

Case No.	41 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	NICCO CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002221AM26
RA File Number	02AX04000299 AM26
Licence No and Date	0211009153/21/07/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Net weight of export items at Sl. No 1 to 6 under the Advance Authorisation may be specified as under:	

S.No.	Net weight (MT)	S.No.	Net weight (MT)
1	5.42	5	3.06
2	0.56	6	0.61
3	1.53		
4	6.12		

2. Quantity of import items at Sl.No. 1 , 6, 11, 16, 21 & 26 i.e Aluminium Alloy may be allowed as 1.01 Kgs/Kg content in the respective export items.

3. Quantity of import items at Sl.No. 2, 7, 12, 17, 22 & 27 i.e FR XLPE Cable Compound may be allowed as 1.05 Kgs/Kg content in the respective export items.

4. Quantity of import items at Sl.No. 3 , 8, 13, 18, 23 & 28 i.e DBDPE may be allowed as 1.05 Kgs/Kg content in the in the respective export items.

5. Quantity of import items at Sl.No. 4, 9, 14, 19, 24 & 29 i.e Antimony Tri-oxide (ATO) may be allowed as 1.05 Kgs/Kg content in the in the respective export items.

6. Quantity of import items at Sl. No. 5, 10, 15, 20, 25 & 30 i.e.Pine Wood may be allowed as per packing policy.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	42 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	MANLY SILICON STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002214AM26
RA File Number	07AX04000611 AM26
Licence No and Date	0711015121/21/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE
1	COLD ROLLED GRAIN ORIENTED (CRGO) ELECTRICAL STEEL SLIT COILS CUT TO LENGTH	215428.6 KGS	COLD ROLLED GRAIN ORIENTED (CRGO) ELECTRICAL STEEL. QTY: 226200.00 KGS	1.5% ON THE NET WEIGHT OF THE EXPORT OF SLITTED CRGO COILS.

NOTE: THE THICKNESS OF THE CRGO COILS SHOULD BE MATCHED WITH THE THICKNESS OF THE EXPORTED SLITTED COILS.

THE GRADE OF CRGO STEEL COILS SHOULD MATCH THE GRADE OF EXPORTED SLITTED CRGO COILS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	43 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	SYRMA SGS TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002203AM26
RA File Number	04AX04000396 AM26
Licence No and Date	0411010012/21/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of the technical authority.

The case stands deferred.

Case No.	44 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	TUBOTECH STAINLESS INC
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002247AM26
RA File Number	08AX04000666 AM26
Licence No and Date	0811015675/22/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: 1. Words "Hot Finished; Outside diameter 73 mm and above " may be suffixed with the description of import item. 2. Quantity of import item may be allowed as 200 MT as 1.0753 Kgs./Kg. content in the export item as claimed by the firm, taking a clue from SION C- 831. RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	45 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	BORGWARNER EMISSIONS TALEGAON PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002241AM26

RA File Number	31AX04000178 AM26
Licence No and Date	3111005097/22/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under: <u>Export Product:</u> E2510022890A0 ISS-Rod glow plug- 800000 Numbers <u>Import items</u> 1. Import items at S. Nos. 1 to 5: may be allowed as components on net to net basis under GN-4. 2. Import Item Sr. No. 6: Net Content of is 0.023 Kgs per unit of export product. It may be allowed with 125.22% wastage on net content basis after recovery as against 139.13% claimed by the firm. The manufacturing process involves CNC machining (facing, plunging, drilling, reaming, turning, thread rolling, and parting), electroplating etc RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.	

Case No.	46 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002232AM26
RA File Number	24AX04000162 AM26
Licence No and Date	2411004740/22/07/2025
Norms Committee Decision: The committee considered the case as per the agenda and, after detailed deliberation and	

based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 47.50 MT as 1.10 Kgs./Kg content in the export item taking clue from SION C-798.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	47 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	VIDYA WIRES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002294AM26
RA File Number	34AX04000112 AM26
Licence No and Date	3411006772/24/07/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	48 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	METACOOOL PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002335AM26
RA File Number	05AX04001419 AM26
Licence No and Date	0511034134/28/07/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	49 / NC/2/MEET/Feb/202526/17
Case Status	Case Approved
Party Name	EDDY ELECTRICALS AND TRANSFORMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002364AM26
RA File Number	10AX04000165 AM26
Licence No and Date	1011003339/29/07/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT & QUANTITY APPLIED	WASTAGE & QUANTITY TO BE ALLOWED
1	TRANSFORMERS (30, 45, 75- KVA, 600-208/120, K-1, DELTA/Wye, 150 DEG C	3 NOS	UNICORE, 30KVA 92.5W 1.66T 60H (75 KGS), 45KVA 114W 1.625T 60HZ (96 KGS) , 75KVA 177W 1.6T 60HZ (160 KGS) QTY: 331 KG	NIL & AS APPLIED

NOTE: THE IMPORTED QUANTITY OF UNICORE MUST BE 75 KG, 96 KG, & 160 KG FOR EXPORT OF 30 KVA, 45 KVA, & 75 KVA TRANSFORMERS.

THE GRADE OF IMPORTED UNICORE COLD ROLLED GRAIN ORIENTED STEEL

SHOULD MATCH THE GRADE OF UNICORE GOING IN THE EXPORT OF TRANSFORMERS.

RA concerned may take further necessary action as per above decision of NC, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/2/MEET/Feb/202526/17
Case Status	Case Deferred
Party Name	MACTECH ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Feb/ 202526/ 17 and 17/02/2026
HQ File Number	HQRNORM APPLY 00002397AM26
RA File Number	07AX04000761 AM26
Licence No and Date	0711015216/30/07/2025

Norms Committee Decision:

The Committee considered the case as per agenda and as per comments given by the TE, it was decided to ask the applicant to furnish the following information/documents:

1. Dimensions, material specification, weight and number of rings imported.
2. Dimensional drawing of export product.
3. Manufacturing process flow chart.
4. Detail technical note on manufacturing process including the relevant flow sheet.

5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.